Central Administrative Tribunal Laipur Bench, JAIPUR

OA.302/2009

This the 1st day of October, 2009

Hon'ble Shri M.L. Chauhan, Member (Judicial)
Hon'ble Shri B.L. Khatri, Member (Administrative)

V.B. Gianchandani, S/o Late Sh. Bhoj Raj Gianchandani Aged about 65 years, R/o 419, near Gita Bhawan, Adarash Nagar, Jaipur. Retired on Superannuation from the post of Inspector of Income Tax on 30.11, 2003

...Applicant

(By Advocate: Shri C.B.Sharma)

- VERSUS-

- Union of India, through its Secretary, Department of Revenue, Ministry of Finance, Government of India, North Block, New Delhi.
- Chief Commissioner, Income Tax, Rajasthan, New Central Revenue Building, Bhagawan Das Road, Jaipur,
- 3. Commissioner of Income Tax-II, New Central Central Revenue Building, Bhagawan Das Road, Jaipur,

....Respondents

(By Advocate: Sh.Gaurav Jain)

ORDER (ORAL).

Learned counsel for respondents has placed on record letter dated .10.9.2009 thereby enclosing a letter dated 2.9.2009 whereby direction has been given to the Commissioner of Income Tax-III to issue necessary direction for grant of provisional pension as per CCS (CCA). Rules till any adverse decision is taken in relation to the same by the

Competent Authority i.e. the President of India. These documents are taken on record.

In view of this subsequent development it is expected that follow of action in the light of order dated 2.9.2009 shall be taken within a period of one month from today.

In view of above the present OA shall stand dispose of.

(M.L.Chauhan)
Member (Judicial)

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